

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 218/MP/2012

Subject : Petition for regulatory approval of implementation of OPGW based communication system for Central Sector sub-stations and generating stations in North Eastern Region and direction for payment by respondents till it is funded by DONER.

Date of hearing : 22.1.2013

Coram : Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Ltd, Gurgaon.

Respondents : Assam State Electricity Board, Guwahati and others

Parties present : Shri S. Raju, PGCIL
Shri M.M.Mondal, PGCIL
Shri A.S.Khushwaha, PGCIL
Shri A.Kharpan, MeECL

Record of Proceedings

At the outset, the representative of petitioner submitted that NER ULDC project was declared under commercial operation in May, 2003. Under this project, 25 nos of wide band nodes were established including 14 nos of central sector sub-stations. Subsequent to commissioning of ULDC, several developments in the Power Sector have taken place which necessitate the establishment of robust, reliable high capacity wide band network. He further submitted that additional requirement of OPGW based communication system for central sector sub-stations and generating stations and other large generating stations in NER was discussed in 11th, 12th and 13th TCC/NERPC meeting held on 5.5.2011, 15.11.2011 and 10.7.2012, respectively and all constituents of NER have agreed in-principle. However, constituents have maintained that implementation of the scheme may be taken up on confirmation of DONER funding. The representative of the petitioner further submitted that NERLDC has

already filed petition seeking direction to all the constituents to ensure availability of real time data.

2. In response to representative of Meghalaya`s query regarding method of sharing of expenditure, the representative of the petitioner submitted that the Commission vide its order dated 8.12.2012 in Petition No. 68/2010 has outlined the principles for determination of the tariff for payment of ULDC Scheme. He further submitted that the time-lines for the OPGW projects for existing lines and for new lines are required to be prescribed separately which will be considered at the time of framing regulations for new communication assets. The regulations shall be applicable to all constituents accordingly.

3. After hearing the parties, the Commission reserved order in the petition.

By order of the Commission,

**SD/-
(T. Rout)
Joint Chief (Law)**